

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 326
(IB)-173/ND/2024
New IA-3283/2024

IN THE MATTER OF:

J.C. Flowers Asset Reconstructions Pvt. Ltd. ... Applicant/Petitioner

Versus

Stargaze Entertainment Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Adv. Shivanshu Kumar

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3283/2024: For the reasons stated therein, the IA is allowed and the Report regarding the constitution of CoC is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)